

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

OA No. 847/93

N H Patadia

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M R Kolhatkar, Member (A).

APPEARANCE:

Mr. H A Sawant
Counsel for the applicant

Mr. N K Srinivasan
Counsel for the respondents

ORAL JUDGMENT: DATED: 14.2.1994
(Per: M.S. Deshpande, Vice Chairman)

The only controversy in the present case is whether the applicant's answer books were properly valued because according to the applicant if the answer books were to have been properly valued and marks totalled, he would have secured a place in the Panel.

2. According to the respondents the applicant could not secure the required 60% marks in the written examination and hence he could not find a place in the select list.

3. When the matter came up before us on 17.1.1994 we had ordered that since the only grievance of the applicant is that the marks have not been correctly totalled. We, therefore, directed the respondents to produce the answer book of the

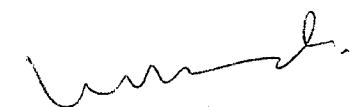
applicant before us. It was produced. We checked
book
the answer with a view to see whether all the answers
have been valued and that the marks have been properly
totaled. We find no discrepancy in the answer book.

The applicant obviously had not secured 60% marks
as required for being empaneled.

4. There is no merit in the application
and ~~is~~ is, therefore, dismissed. No order as to
costs.

MR Kolhatkar

(M.R. Kolhatkar)
Member(A)


(M.S. Deshpande)
Vice Chairman

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